

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 208  
IB-1089/ND/2018

**IN THE MATTER OF:**

M/s. TUF Metallurgical (P) Ltd.

...PETITIONER

Vs.

M/s. Albus India Ltd.

...RESPONDENT

**Section**

Under Section 7 of IBC

Order delivered on 21.01.2021  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :  
For the Respondent/ Corporate-debtor :Mr. Akshat Bajpai, Advocate for R2 to R4.  
For the Resolution Professional :Mr. Mohit Nandwani, Advocate along with Mr. Sandeep Kumar Bhatt, RP.  
For Monitoring Committee :Mr. Abhishek Anand and Mr. Mohak Sharma, Advocates.  
For the Resolution Applicant :Mr. Vaibhav Mahajan, Advocate.

**ORDER**

IA No. 1424 of 2020.

Let notice be served on the non-applicants for their appearance as well as for filing reply in the matter within ten days. Post this IA after ten days. Matter is adjourned to **16.02.2021**.

— Sd —

(V.K. Subburaj)  
Member (T)

— Sd —

(P.S.N. Prasad)  
Member (J)

(Meenu)